

Vidhan Sabha Question

Name of Department : Food Civil Supplies and Consumer Affairs.

Stared Question Number : 5089

Date of Reply : 11.03.2022

Subject : Complaints against Depot Holders.

Question asked by : Sh Harshwardhan Chauhan (Shillai).

Concerned Minister : Food Civil Supplies and Consumer Affairs.

Question		Reply
Will the Food, Civil Supplies and Consumer Affairs Minister be pleased to state:-		
(a)	Is it a fact that there are several complaints against the depot holder of Manal in Bhajon Panchayat of Paonta Block; details be given;	(a), (b) and (c) The information has been laid on the table of the House.
(b)	What action has the Department taken, reports of enquiry done by the Department and the action taken by the Department be given;	
(c)	Is it a fact that District Food Committee headed by DC Sirmour had proposed to take action against the said depot holder; if so, what action was taken; if no action was taken, will the Department taken action against the enquiry Officer?	

Reply to part (a), (b) and (c) of Starred Assembly Question NO. 5089: asked by Sh. Harshwardhan Chauhan, Hon'ble MLA (Shillai) :-

(a) Two Complaints were received in the office of District Controller, Food Civil Supplies & Consumer Affairs, Sirmour through the office of Deputy Commissioner, & Assistant Commissioner to Deputy Commissioner, Sirmour Details of complaints is as under :-

1. A complaint was received from the villagers of Gram Panchayat Bhajjon against present depot holder Sh. Suresh Kumar S/o Sh. Jagat Singh, Bhajjon through the office of the Deputy Commissioner, District Sirmour regarding FIR and case registered under Wild Life Act, 1972 received in the office of District Controller FCS&CA, Sirmour. In above complaint, the villagers of Gram Panchayat Bhajjon had demanded to cancel the authorization of depot immediately and authorize another person to distribute ration.

2. Second complaint had been received from the villagers of Gram Panchayat Bhajjon against present depot holder Sh. Suresh Kumar S/o Sh. Jagat Singh, Bhajjon through the office of the Assistant Commissioner to Deputy Commissioner, District Sirmour received in the office of District Controller, FCS&CA Sirmour. In above complaint, depot holder Manal Sh. Suresh Kumar has been accused by the villagers of Bhajjon that he does not give full ration of BPL families alongwith bills are also not given to the consumers . There were also charges of not opening FPS in time and diversion of ration etc.

(b):- 1. In reference to the reply of complaint received at (Sr. No.1) mentioned in the Part 'A' was forwarded to Inspector FCS&CA,

Paonta Sahib to look into the matter and submit the enquiry report.

The Inspector FCS&CA Paonta Sahib submitted enquiry report in which he intimated that matter was discussed with the Police Station, Paonta Sahib, it has been learned that the case against Sh. Suresh Kumar, son of Shri Jagat Singh, village Bhajon, Tehsil Paonta Sahib, was sent to the District Forest Officer for investigation due to the smuggling of wild animal parts. There was no point pertaining to essential commodities.

2. In reference to the complaint received at (Sr. No. 2) mentioned in the Part 'A' an Office order had been issued to the Inspector, FCS&CA Paonta Sahib to look into the matter. Inspector FCS&CA, Paonta Sahib informed that there were shortcomings found during the inspection like no cash memos were being given to the consumers as there was some problem in PoS machine, no notice board was displayed and there was also some stock variation etc. The complainant was not satisfied with report of Inspector Paonta Sahib and requested DFSC, Sirmour to authorize another Inspector to look into the matter. The matter was put up in Public Distribution Committee meeting held on 26-11-2020 and the PDC directed Inspector, FCS&CA, Shillai to look into the above matter on facts. In this regard, an office order was issued by DFSC, Sirmour to Inspector, FCS&CA, Shillai to submit enquiry report as soon as possible but on 25-06-2021 a letter was received from Inspector, FCS&CA, Shillai in which he intimated that due to an injury he cannot enquire this matter and he requested to get

the matter enquired through Inspector FCS&CA, Paonta Sahib. This matter was placed in the PDC meeting which was held on 01-07-2021 and on approval of the PDC, Inspector FCS&CA, Paonta Sahib was authorized, to enquire the said complaint but the report is awaited from the Inspector, FCS&CA Paonta Sahib.

- (c) :- The matter was placed in PDC meetings and the PDC Committee decided to inquire about the complaint of Fair Price Shop of Manal being run by depot holder Sh. Suresh Kumar through Inspector, Food Civil Supplies and Consumer Affairs Paonta Sahib. The inquiry report of the Inspector is still awaited and after the report of the Inspector, inquiry report of Inspector is to be submitted for perusal of PDC Committee. If depot holder Sh. Suresh Kumar fair price shop Manal is found guilty then action will be taken against him by the department.
